

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 29th June, 2020

S.O 206 Whereas, on 12-02-2020 Police Bijbehara during checking at Arwani Bridge arrested three accused persons namely Aijaz Ahmad Sofi S/O Abdul Rehman R/O Gundchal, (2) Aqib Fayaz Makroo S/O Fayaz Ahmad Makroo R/O Arwani and (3) Aadil Ahmad Dar S/O Bashir Ahmad Dar R/O Arwani and recovered 60 posters of HM outfit from their possession; and

2. Whereas, a Case FIR No. 10/2020 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bijbehara and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of recovered posters were prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 Cr.PC; and

4. Whereas, during the course of investigation it was revealed that the accused Aijaz Ahmad Sofi S/O Abdul Rehman R/O Gundchal, (2) Aqib Fayaz Makroo S/O Fayaz Ahmad Makroo R/O Arwani and (3) Aadil Ahmad Dar S/O Bashir Ahmad Dar R/O

Arwani were working as OGWs for HM outfit and all the three were given assignment of pasting posters of the HM outfit in the area to spread terror among the general public of the area; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967:

S.No	Name of accused	Offence
1	Aijaz Ahmad Sofi S/O Abdul Rehman R/O Gundchal.	13 ULA (P) Act
2	Aqib Fayaz Makroo S/O Fayaz Ahmad Makroo R/O Arwani.	
3	Aadil Ahmad Dar S/O Bashir Ahmad Dar R/O Arwani.	

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the

view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13 ULA (P) Act, in case FIR No. 10/2020 of Police Station Bijbehara.

By order of the Government of Jammu & Kashmir.

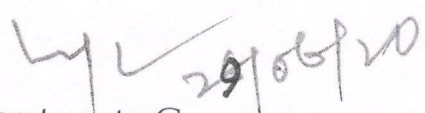
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/51/S/2020

Dated:-29-06-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.
